

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D', NEW DELHI**

Before Sh. Kul Bharat, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 6395/Del/2016 : Asstt. Year : 2013-14

Asia Satellite Telecommunications Co. Ltd., C/o Pricewaterhouse Coopers Pvt. Ltd. 1 st Floor, Sucheta Bhawan, Gate No. 2, 11A, Vishnu Digamber Marg, New Delhi-110002	Vs	DCIT, Circle-1(1)(1), Intl. Taxation New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AADCA7848N		

Assessee by : Ms. Saloni Shital, AR

Revenue by : Bhuvnesh Kulshrestha, CIT DR

Date of Hearing: 28.09.2021

Date of Pronouncement: 28.09.2021

ORDER

Per Dr. B.R.R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order dated 04.11.2016 passed by the AO u/s 143(3) r.w.s. 144C(13) of the Income Tax Act, 1961.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 28/09/2021.

Sd/-

(Kul Bharat)
Judicial Member

Dated: 28/09/2021

Subodh

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR